## GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 3888 TO BE ANSWERED ON 25.03.2022

#### CAP ON COVID TREATMENT CHARGES

#### 3888. SHRI UTTAM KUMAR REDDY NALAMADA:

Will the Minister of **HEALTH & FAMILY WELFARE** be pleased to state:

- a) Whether the Government has put ceiling/restrictions on the treatment cost to be charged to COVId-19 patients;
- b) If so, the details thereof;
- c) Whether the government is aware of the directions issued by the Hon'ble High court of Telangana to the State Government to ensure refund of the excess amount collected by the private hospitals while treating COVID-19 patients; and
- d) If so, the details thereof?

### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (DR BHARATI PRAVIN PAWAR)

(a) to (d): In view of highly infectious nature of disease and risk of cross infection to non-COVID patients, Ministry of Health & Family Welfare has advised States to create a network of COVID dedicated health facilities (including private sector also) to manage COVID-19 cases. Further, under Pradhan Mantri Jan Arogya Yojana treatment packages have been provided for COVID-19 patients in empanelled hospitals.

Ministry of Health & FW has also advised States/UTs to prescribe reasonable rates for COVID-19 treatment and many States/UTs have accordingly engaged private sector for treatment for COVID-19.

As informed by Government of Telangana, State Government has issued orders vide G.O.Rt.No.401, HM&FW (D) Department, dated 22<sup>nd</sup> June 2021 and G.O.Rt.No.539, HM&FW (D) Department dated 21<sup>st</sup> December 2020 fixing ceiling rates chargeable by private hospitals and private laboratories for investigations and other services pertaining to COVID-19.

As reported by the state government, 373 grievances related to overcharging have been addressed and refund of Rs 1.85 crores has been provided to the complainants.